

[Shri D. Sanjivayya]

- (iii) The Coal Mines Pit-head Bath (Second Amendment) Rules 1965, published in Notification No. G.S.R. 557, dated the 10th April, 1965. [Placed in Library, see No. LT-4384/65].

(2) a copy each of the following papers:

- (i) The Payment of Wages (Railways) Amendment Rules 1965, published in Notification No. S.O. 890, dated the 20th March, 1965, under sub-section (6) of section 26 of the Payment of Wages Act, 1936. [Placed in Library, see No. LT-4385/65]

- (ii) The Iron Ore Mines Labour Welfare Cess (Amendment) Rules 1965, published in Notification No. G.S.R. 450, dated the 20th March, 1965, under sub-section (4) of section 8 of the Iron Ore Mines Labour Welfare Cess Act, 1961. [Placed in Library, See No. LT-4386/65].

- (iii) Statement showing Main Conclusions of the Fourth Session of the Industrial Committee on Mines other than Coal held at New Delhi on the 20th and 21st February, 1965. [Placed in Library, see No. LT-4387/65].

- (iv) Statement showing Main Conclusions/Recommendations of the 23rd Session of the Standing Labour Committee held at New Delhi on the 27th March, 1965.

[Placed in Library, see No. LT-4388/65].

#### PAPERS RELATING TO KERALA

The Deputy Minister in the Ministry of Home Affairs (Shri L. N. Mishra): Sir, on behalf of Shri B. R. Bhagat, I beg to lay on the Table:

- (1) a copy each of the following Rules under section 130 of

the Kerala Land Reforms Act, 1963, read with clause (c) (iv) of the Proclamation dated the 24th March, 1965, issued by the Vice-President discharging the functions of the President in relation to the State of Kerala:—

- (i) Notification No. S.R.O. 76/64 published in Kerala Gazette, dated the 25th March, 1964, containing the Kerala Land Reforms (Tenancy) Rules, 1964.

- (ii) Rules issued and Forms prescribed by the Land Board under section 101(2) of the Kerala Land Reforms Act, 1963 for the accounting of amounts deposited with the Land Tribunals. [Placed in Library, see No. LT-4389/65].

- (2) a copy each of the following Notifications, making certain amendments to the Kerala Land Reforms (Tenancy) Rules, 1964, under section 130 of the Kerala Land Reforms Act, 1963, read with clause (c) (iv) of the Proclamation dated the 24th March, 1965 issued by the Vice-President discharging the functions of the President in relation to the State of Kerala:—

- (i) S.R.O. No. 275/64 published in Kerala Gazette, dated the 1st September, 1964.

- (ii) S.R.O. No. 358/64 published in Kerala Gazette, dated the 24th November, 1964.

- (iii) S.R.O. No. 357/64 published in Kerala Gazette, dated the 24th November, 1964.

- (iv) S.R.O. No. 410/64 published in Kerala Gazette dated the 22nd December, 1964. [Placed in Library, see No. LT-4390/65].